

NOTICE

Shri Vinod Jivaji Shah, a Member of the Andrade House Co-operative Housing Society Ltd., having 50% shares and interest in the capital/property of the society for Shop no:1 and Garage No:7, Andrade House Co-operative Housing Society Ltd., C.S. no. 126 and 2/1526 of Mahim Division, Dayan Sagar, Raobahadur S.K. Bole Road, Dadar (w), Mumbai - 400 028 and holding Shop no:1 and Garage No:7 in the building of the society with 100% shares vide Share Certificate No. 50 dated 18/04/2004 for Five fully paid up shares of Rupees Fifty each, bearing distinct numbers from 271 to 275 (both inclusive). He died on 11/12/2025 having filed a nomination on 29/04/2025 thereto he bequeath this property equally in favour of his wife Smt Javerben Vinod Shah and his son Shri Mayur Vinod Shah. The society hereby invites claims or objections in writing from the heir/heirs, other claimants/objector or objectors to the transmission of the said shares and interest in the Shop no:1 and Garage No:7 of the deceased member in the capital / property of the society within a period of 15 days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for transmission of shares, title and interest of the deceased member in the capital / property of the society. If no claims / objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital / property of the society in such manner as is provided under the bye-laws of the society. The claims / objections, if any, received by the society for transmission of shares and interest of the deceased member in the capital / property of the society shall be dealt with in the manner provide under the bye-laws of the society.

For and on behalf of
Hn. Secretary

Andrade House Co-operative Housing Society Ltd.,
Registration No. BOM/(WGN)/HSG/(TC)/3812/88-89

Place: Mumbai
Date : 29/10/2026

25

GOVT. OF JHARKHAND

URBAN DEVELOPMENT & HOUSING DEPARTMENT
OFFICE OF THE NAGAR PARISHAD,
CHAKRADHARPUR – 833102

e-Tender Reference No: CKP/NP/13 /2026-27(2nd Call)/Date: 28/10/2026

Tender Notice

Sr.No.	Particulars	Details
1	Name of Work	Construction of Faecal Sludge Treatment Plant (FSTP) of Capacity 15 KLD at Chakradharpur Nagar Parishad and Operation and Maintenance of FSTP for 5 years
2	Estimated Cost (INR)	Construction Cost: ₹ 4,14,73,841.00 Operation & Maintenance Cost: ₹ 2,65,46,888.00 Total: ₹ 6,80,20,729.00
3	Bid Security (INR)	₹6,80,207/- (Rupees Six Lakhs Eighty Thousand Two Hundred Seven Only)
4	Cost of Bid Document (INR)	₹ 10,000/- (Rupees Ten Thousand Only); non-refundable
5	Time of Completion	1 year of construction which comprises 9 months of construction and 3 months of defect liability period including one month of trial run and 5 years of O&M post DLP
6	Date of e-publication of tender	05/11/2026 at 05:00 pm
7	Document downloading start Date	05/11/2026 at 05:00 pm
8	Start date for seeking clarification	05/11/2026 at 05:00 pm
9	End date for seeking clarification	18/11/2026 at 12:30 pm
10	Pre bid meeting date, Time & Venue	12/11/2026 at 12:30 pm
11	Bid submission end date	18/11/2026 up to 05:00 pm
12	Bid opening date (online)	20/11/2026 at 05:00 pm

i. Complete bid document is available on website: <http://jharkhandtenders.gov.in>
ii. Other details can be seen in the bidding documents
iii. *Bid security 1% of Bid amount*The State Government hereby defines Standard Operating Procedure (SOP) and reporting of the receipt of Tender Fee, Earnest Money Deposit on submission of bids through the e-procurement portal of Government of Jharkhand i.e. <https://jharkhandtenders.gov.in> (as per instruction of Under Secretary, UDHD, Ranchi letter no. 4847, dated 11.10.2023)

Executive Officer
Nagar Parishad
Chakradharpur

PR 392682 West Singhbhum (26-27) D"

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KULT APP PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	KULT APP PRIVATE LIMITED
2. Date of incorporation of corporate debtor	April 14, 2021
3. Authority under which corporate debtor is incorporated/registered	ROC, Mumbai
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U24290MH2021PTC359001
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Address & Business Address: 2091 Caesar Services Center Pvt. Ltd level 2 Western Heights, JP Road, Opp Gurudwara, Bunglows Village Ambivali, Andheri, Mumbai Maharashtra 400053
6. Insolvency commencement date in respect of corporate debtor	October 26, 2026
7. Estimated date of closure of insolvency resolution process	23. Date of Receipt of Order - October 27, 2026 April 23, 2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Arun Kapoor Regn No: IBB/I/PA-003/IP-N00030/2017-2018/10230
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: G-601, Army Co-operative Housing Society, Sector-09, Nerul (East), Navi Mumbai, Maharashtra, 400706 Email Id: arun.kapoor58@yahoo.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Process Specific Address: 133, 1st Floor, Satra Plaza, Sector 19 D, Palm Beach Road, Vashi - 400703 Process Specific Email Id: CIRP.kultApp@ancoraa.com
11. Last date for submission of claims	November 09, 2026
12. Classes of creditors, if any, under class (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: https://ibbi.gov.in/en/insolvency-professional

Notice is hereby given that the National Company Law Tribunal, NCLT-Mumbai has ordered the commencement of a corporate insolvency resolution process of the KULT APP PRIVATE LIMITED on October 26, 2026, vide order no. RCP (IB) No. 17/MB/2025. (Date of receipt of order by Interim Resolution Professional is October 27, 2026).

The creditors of KULT APP PRIVATE LIMITED are hereby called upon to submit their claims with the order on or before November 09, 2026, to the Interim Resolution Professional at the address mentioned in entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Interim Resolution Professional
In the matter of KULT APP PRIVATE LIMITED
Date: October 28, 2026
Place: Navi Mumbai
IBBI Regn. No. IBB/I/PA-003/IP-N00030/2017-2018/10230

Arun Kapoor

निःस्पक्ष आणि निर्भिड दैनिक

नवशक्ति
www.navshakti.co.in



जल संसाधन विभाग
कार्यपालक अभियंता का कार्यालय
मुख्य पश्चिमी नहर प्रमण्डल, वाल्मीकिनगर
अल्पकालीन निविदा आमंत्रण सूचना संख्या – 01 (SBD)/2026-27
(राष्ट्रीय स्पर्धा)
(केवल ई-टेंडर पद्धति के अनुसार वेबसाइट www.eproc2.bihar.gov.in)

1. कार्य का विवरण:-

सूच संख्या	कार्य का नाम	प्राक्कलित राशि (लाख ₹00 में)	अग्रयन की राशि (लाख ₹00 में)	परिमाण-विपन्न का मूल्य (अग्रयणीय केवल ऑनलाइन मोड में भुगतान) (रुपये में)	बीड प्रोसेसिंग शुल्क (अग्रयणीय केवल ऑनलाइन मोड में भुगतान) (रुपये में)	कार्य पूर्ण करने की अवधि
01.	02	03	04	05	06	07
01	मुख्य पश्चिमी नहर के महत्वपूर्ण बिन्दुओं के पुनर्संयोजन कार्य	210.42	4.209	10000.00	5900.00	15/12/2026
2.	विभाजन निगल करने की तिथि			दिनांक 26.10.2026		
3.	निविदा का प्रस्तावित प्रारंभिक एवं अंतिम करने की तिथि			दिनांक 05.11.2026 से 10.11.2026 (सिर्फ वेबसाइट www.eproc2.bihar.gov.in पर)		
4.	ग्री-बीड मॉडल का समय, स्थान एवं तिथि			दिनांक 07.11.2026 समय 3.00 बजे, मुख्य अभियंता का कार्यालय, बिहारई सुजन, जल संसाधन विभाग, सिवान के रमा कक्षा में।		
5.	तकनीकी बीड खोलने की तिथि एवं समय			दिनांक 11.11.2026 समय 3.30 बजे उपरान्त से। (सिर्फ वेबसाइट www.eproc2.bihar.gov.in पर)		
6.	वित्तीय बीड खोलने की तिथि एवं समय			सहज पदाधिकारी द्वारा बाद में घोषित की जायेगी। (सिर्फ वेबसाइट www.eproc2.bihar.gov.in पर)		
7.	निविदा खोलने का स्थान			www.eproc2.bihar.gov.in पर		
8.	निविदा की वेबसाइट			120 दिन (निविदा प्रारंभ की अंतिम तिथि के बाद)		
9.	विभाजनदाता का पदनाम एवं पता			कार्यपालक अभियंता, मुख्य पश्चिमी नहर प्रमण्डल, वाल्मीकिनगर।		

कार्यपालक अभियंता
मुख्य पश्चिमी नहर प्रमण्डल
वाल्मीकिनगर
PR- 014438 (WRD) 2026-27
विस्तृत जानकारी वेबसाइट state.bihar.gov.in/prdbihar पर देखा जा सकता है।

नशे से बचने का है एक ही उपचार, दृढ़ संकल्प और परिवार से प्यार

HDFC BANK LTD

Branch Address : HDFC House, Sharanpur Link Road, Nashik 422005

POSSESSION NOTICE

Whereas the Authorised Officer of HDFC Bank Limited (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (HDFC), under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following borrower(s) / Legal Heir(s) and Legal Representative(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and/ or realisation.

Sr. No.	Name of Borrower (s)	Outstanding Dues	Date of Demand Notice	Date of Possession	Description of Immovable Property (ies) / Secured Asset(s)
1.	Mr.Wagh Sunil Bhaskarrao (Borrower) Mrs.Wagh Chhaya Sunil (Co Borrower)	Rs.16,97,843/- as on 31/08/2022	22/09/2022	28/10/2026	House on Plot No.24B, Surve/Gat No.540, Colony Gokuldharm Nagar, Dondaicha Road, Mouza Mohide Tash, Taluka Shahada, District Nandurbar-425409. (Admeasuring Plot Area 120.00 Sq.Mtrs and Construction Thereupon)

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and/ or realisation.

However, since the borrower/s mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the borrower/s mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of HDFC have taken physical possession of the immovable property (ies) / secured asset(s) described herein above in exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The borrower(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid Immovable Property(ies) / Secured Asset(s) and any dealings with the said Immovable Property (ies) / Secured Asset(s) will be subject to the mortgage of HDFC.

Borrower(s) attention is/are invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset(s). Copies of the Panchanna drawn and Inventory made are available with the undersigned, and the said Borrower(s) is / are requested to collect the respective copy from the undersigned on any working day during normal office hours.

Place : Jalgaon/Dhule/Nandurbar
Date : 29/10/2026
Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai-400013

For HDFC Bank Ltd.
sd/-
Authorised Officer

PUBLIC NOTICE

Our client has instructed us to investigate the title of (1a) Mr. Suresh Kantilal Jasani, (1b) Mr. Pranay Suresh Jasani, (1c) Mrs. Anmol Ashit Vora, (2a) Mrs. Asha Sudhir Jasani, (2b) Ms. Beej Sudhir Jasani, (2c) Ms. Ritu Sudhir Jasani, (3a) Mr. Rajesh Bhoja Shetty, (3b) Mrs. Archana Rajesh Shetty and (3c) Mr. Siddhant Rajesh Shetty (collectively "the Owners") of immovable properties viz. Plot No. 8, Plot No. 7 (part) and Plot No. 10 respectively, more particularly described in the **Schedule** hereunder written (collectively "the Land") and the entitlement of Shree Sejal Construction Private Limited, a company validly existing under the provisions of the Companies Act, 2013 holding CIN U45200MH1983PTC031489 and its registered office at Office No. 8 & 9, 6th Floor, Phoenix Building, 457, S.V.P. Road, Mumbai, Maharashtra 400004 ("the Developer"), to the Land and the structure/building consisting of ground plus 4 (four) floors constructed on the Property ("the Existing Structure"), which is more particularly described in the Schedule hereunder written (collectively "the Property").

Our client is negotiating with the Owners and the Developer for purchasing the Property from the Owners and the Developer.

Any persons having any right, title, interest, share, claim or demand against, in to or upon the said Property and/or any part thereof or the construction proposed to be brought up on the said Property, either by way of sale, allotment, exchange, mortgage, charge, gift, trust, maintenance, possession, grant of development rights, inheritance, tenancy, lease, leave and license, lien or otherwise howsoever or otherwise having an objection to the sale and transfer of the said Property by the Owners and the Developer in favour of our client or otherwise having any claim over the Property are hereby requested to make such claim, objection known in writing (along with all supporting documents of such claim or objection) to the undersigned at Law Scribes, 703, DLH Plaza, Beeta Society, S. V. Road, Andheri (West), Mumbai 400058, within a period of 14 (fourteen) days from the date of publication of this Notice, failing which it shall be construed that no such claim or objection exists; any such claim shall be deemed to have been waived or abandoned. Our client shall thereupon proceed to purchase the Property from the Owners and the Developer, notwithstanding any subsequent claims.

THE SCHEDULE

Description of the Property

All those pieces and parcels of land bearing:

- Portion of Plot No. 7, admeasuring approximately 740 square yards equivalent to 618.69 square meters;
- Plot No. 8, admeasuring approximately 960 square yards equivalent to 802.67 square meters;
- Plot No. 10, admeasuring approximately 800 square yards equivalent to 668.89 square meters;

all forming part of the sub-divided larger land admeasuring 28,845 square yards (equivalent to 24,117.89 square meters) bearing Survey No. 161 (Part) and corresponding CTS No. 1073C of Village Pahadi, Taluka Borivali, Goregaon (West), Mumbai Suburban District, together with the incomplete Existing Structure comprising of ground plus four upper floors, standing thereon and all easements and appurtenances attached thereto.

Dated this 29th day of October, 2026.

For Law Scribes

sd/-
Neil Mandevia
Advocate & Solicitor

FORM NO. 14

[See Regulation 33(2)]

By Regd. A/D, Dasti failing which by Publication.

OFFICE OF THE RECOVERY OFFICER - I/II

DEBTS RECOVERY TRIBUNAL PUNE

Unit no 307 to 310 3rd floor, Kakade Bld Icon Building, Shivaji Nagar, Pune - 411005

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/371/2004

26-10-2026

The South Indian Bank Ltd.

Versus

Mr. Rajendra Kumar Kalicharan Verma & ANR.

To
[CD 1]
MR. RAJENDRAKUMAR KALICHARAN VERMA, FLAT NO. 5, 7-D, AGARSEN NAGAR, DAPODI PUNE 411 012.
Also at: MR. RAJENDRAKUMAR KALICHARAN VERMA, FLAT NO. 8, FLOOR NO. 2, MADHU APARTMENT, LANE 4, BHUSARI COLONY, KOTHRUD, PUNE-411029.
Also at: MR. RAJENDRAKUMAR KALICHARAN VERMA, SAI KUNJI APARTMENT, OFFICE NO. 6, C. BUILDING, KHARALWADI, PIMPRI, PUNE 411018.
[CD 2] **MR. RAMADHAR SUKU VISHWAKARMA** S.NO. 478, KASARWADI, MUMBAI PUNE ROAD, PUNE 411034.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL PUNE in OA/238/2003 an amount of **Rs. 13,50,052.00 (Rupees Thirteen Lakhs Fifty Thousand and Fifty Two Only)** with future interest @ 12% per annum with monthly rest w.e.f. 25-11-2003 till realization in full and costs of Rs. 28,500.00 (Rupees Twenty Eight Thousand Five Hundred Only) has become due against you (Jointly and severally).

- You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.
- You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.
- You are hereby ordered to appear before the undersigned on 15-12-2026 at 10:30 a.m. for further proceedings.
- In addition to the sum aforesaid, you will also be liable to pay:
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate/execution proceedings.
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 26-10-2026.

Seal

SD/-
RAVIKANT VINAYAK YADAV,
Recovery Officer-I,
Debts Recovery Tribunal Pune.

COPY TO :-

The South Indian Bank Ltd., Arora Towers, Moledina Road Camp Branch, Pune 411001.

You are directed that the payment made, if any, the Certificate Debtor(s) be credited to the consolidated account of all debts due in this case from the Certificate Debtor(s) and the Recovery Officer kept posted with the payment/position regularly. The consolidated account so maintained will be subject to the verification of the Recovery Officer. You are further directed to submit an up to date statement of the total claim in respect of the above matter and full details of property particulars where from the recovery of the debt is to be made.

PHYSICAL POSSESSION NOTICE



Branch office: ICICI Bank Ltd, Office Number 201-B, 2nd Floor, Road No. 1 Plot No. B3, WIFI IT Park, Wagle Industrial Estate, Thane (West) - 400064.

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Physical Possession	Date of Demand Notice/ Amount in Demand Notice(Rs.)	Name of Branch
1.	Amorjit Singh Kapoor / Sarabjeet Kaur Manchanda / LBPUN00006124327 / TBPUN00007423415	Apartment No. 202, 22 nd Floor, Panchshil Towers Building No. Tower No. F, Plot No. 1, Sector No.1, Gat No. 1277+1278+1279+1281+1283, Village- Wagholi, Taluka- Haveli, Pune 422017/ Oct 24, 2026	June 10, 2026 Rs. 3,07,08,877.99/-	Pune
2.	Swopnil Punushottam Bhowasor/ Vijaya Purushottam Bhowasor/ LBPUN00003274622	Flat No. B 409, Building B4th Floor Gat No. 1241 P 1242 P Wadki Taluka Haveli Pune Maharashtra Pune- 412308/ Oct 26, 2026	July 21, 2023 Rs. 9,77,120.00/-	Pune
3.	Deepali Ramhari Jadhav / Ramhari Lal Jadhav / LBPUN00006500911 / TBPUN00006478536 / LBPUN00006488733	Room No. 406, 4th Floor, Udyambizcasa, S.No. 128/2, Village Moulesaswad, Taluka- Purandar, Pune 412301/ Oct 26, 2026	October 30, 2025 Rs. 9,27,437.00/-	Pune

The above-mentioned borrowers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: October 29, 2026, Place: Pune

Sincerely Authorised Officer, For ICICI Bank Ltd.

PUBLIC NOTICE

NOTICE is hereby given to the public at large that at the instructions of our client, we are investigating the title of the agricultural land lying at Village-Vayal, Tal Khalapur, Dist. Raigad, State of Maharashtra more particularly described in the schedule hereunder written (hereinafter referred to as the "said Property").

All or any person/entity including and individual, a Hindu Undivided family, a company, bank(s), financial institution(s), non-banking financial institution(s), a firm an association of persons or a body of individuals whether incorporated or not, lenders and/or creditors, having any share, right, title, benefit, interest, claim, objection and/ or demand in respect of the said property or any part thereof by way of sale, agreement for sale, exchange, assignment, mortgage, charge, pledge, gift, trust, inheritance, occupation, power of attorney, FSI, possession, tenancy / sub-tenancy, leave and license / lease, sub-lease, lien maintenance, bequest / succession, right of way, family arrangement/ settlement, litigation, lis-pendens, decree or order of any court of law or otherwise of any nature whatsoever howsoever, to or upon the said property or any part/s thereof are hereby requested to inform the same in writing supported with the original documents to the undersigned Advocate at their office within a period of **14 (fourteen)** days from the date hereof, failing which any alleged the claims, demand rights or objection, if any, of such person or persons shall be considered to have been waived and/or abandoned and the right, title and interest of present owner in respect of the said property shall be deemed to be clear and marketable and free from all encumbrances of any nature whatsoever and our client shall proceed to complete to deal of the said property without considering any such claims or objections.

THE SCHEDULE ABOVE REFERRED TO :

Village – Mouje – Vayal, Tal – Khalapur, Dist – Raigad, State - Maharashtra.

Name of Landowners/ Kabjedar	Survey / Gut Number	Hissa Number	Area H.R.P.	Assessment Rs. Ps.
Suresh Dharamchand Oswal, Ranjana Ramchand Gandhi, Pavita Kiran Parmar,	7	B/12	0-92-10	1=06

Dated this 29th, day of October, 2026

Address :- Office No.9, Jasdandwala Complex, 1st Floor, Vishrali Naka, Near Sukham Hospital, Above Simran Motors Service Centre, Panvel, Dist-Raigad, Pin- 410206
Email id: shekhargwani@gmail.com

sd/-
Shekhar G. Wani
Advocate-High-court



वसई-विरार शहर महानगरपालिका

मुख्य कार्यालय , विरार (पश्चिम),

ता. वसई, जे. पालघर, पिन ४०१ ३०३.

दूरध्वनी: ०२५०-२५२५१०१/०२/०३/०५/०६

फॅक्स: ०२५०-२५२५१०७

ईमेल: vasaivirarcorporation@yahoo.com

सार्व. बांधकाम विभाग, मुख्यालय, विरार (पूर्व)

जाहिर सविस्तर फेर ई-निविदा सूचना (प्रथम मुक्तवाढ)

विरार (प.) प्रभाग १३ मधील डों